

चौथी पंचवर्षीय योजना की अवधि में अदरक की काश्त

800. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) सूखी अदरक के निर्यात में प्रगति करने के लिये चौथी पंचवर्षीय योजना की अवधि में अदरक की काश्त का विकास करने के लिए क्या कदम उठाये जाने का प्रस्ताव है ; और

(ख) केरल के अतिरिक्त अन्य किन राज्यों निर्यात किये जाने योग्य अदरक की काश्त की जा रही है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मन्त्री (श्री अन्ना-साहिव शिन्दे) : (क) चौथी योजना काल में अदरक के उत्पादन को बढ़ाने के लिये छोटे रेशे वाली निर्यात योग्य किस्म की गहन खेती का प्रस्ताव है। इस कार्यक्रम में मुख्य अदरक उत्पादन करने वाले राज्यों में अच्छे बीजों, उर्वरकों और वनस्पति संरक्षण उपार्यों का 2000 हेक्टर क्षेत्र में प्रयोग करना होगा, जिसके लिये राज्य क्षेत्र कार्यक्रम में 1,000 रु. प्रति हेक्टर ऋण की सफारिश की गई है।

केन्द्रीय क्षेत्र कार्यक्रम के अन्तर्गत केरल राज्य में छोटे रेशे वाली विदेशी किस्म के बीज वर्धन और वितरण के लिए एक नर्सरी भी स्थापित की गई है।

(ख) इस समय निर्यात योग्य अदरक की खेती व्यापारिक स्तर पर मुख्यतः केरल राज्य में ही की जा रही है।

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLOSURE OF CULTURAL AND INFORMATION CENTRES OF FOREIGN COUNTRIES

SHRI PILOO MODY (Godhra) : Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :

"The reported decision of the Government of India to close down all Cultural and Information Centres of foreign countries which are located in India outside their headquarters or their Consular and Trade Offices and reactions in the diplomatic circles in this regard."

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINSH SINGH) : Government had, in February 1954, informed all diplomatic missions in India that the stationing of diplomatic offices or establishments or sections of diplomatic missions at places other than the capital, without the approval of the Government of India was not in consonance with the accepted international practice and further, that the Government of India were unable to recognise such establishments and sections as being parts of the diplomatic missions. The diplomatic missions were advised that should they consider it necessary to have offices located outside the Indian capital to look after their interests, they should seek specific approval of the Government of India.

2. Recently, Government have reiterated this position and have asked the diplomatic missions to close within a period of three months all their offices or establishment located in cities or towns other than those in which the missions or their consulates or trade offices are located. The diplomatic missions have been further advised that should any of them wish to hand over any of their establishments like cultural centres, libraries etc. to the Government of India, the Ministry of External Affairs would be prepared to discuss the arrangements.

3. We are awaiting information requested from the Diplomatic Missions. It

has been explained to them that our decision contemplating closure of Information and cultural centres run by foreign missions in places where they do not have diplomatic, consular or trade offices is to regulate their working on a uniform basis. As in the past, Government would continue to promote cultural relations with all friendly countries. It is hoped that the decision of the Government will lead to improvement in our cultural contacts.

SHRI PILOO MODY : To close cultural and information centres in a country woefully neglected in the matter of cultural and other centres, where 75 per cent of the people are illiterate and the balance uneducated, is the most retrograde and reactionary step that any government can possibly take...

SHRI NAMBIAR (Triuchirappalli) : The foreigners are not here to educate us. We know how to educate ourselves.

SHRI PILOO MODY : It is a most retrograde step.

SHRI NAMBIAR : We strongly protest against such remarks.

MR. SPEAKER : Let him not be interrupted.

SHRI NAMBIAR : This is a very derogatory remark.

SHRI PILOO MODY : If I have to make derogatory remarks I can make them on my own steam without his help.

SHRI NAMBIAR : Sir, he should not be allowed to make such remarks.

MR. SPEAKER : Let him complete his question.

SHRI PILOO MODY : I would like to know whether it is the declared policy of the Government of India to close its doors to all ideas, to all cultural exchanges from abroad in spite of the assurance that he has given. Is this Government aware of the number of people that utilize these centres and put them to very good use and that these centres are the only centres which

are available to hungry people thirsting for knowledge? In spite of the fact that there are something like 62 publications that our friends over here seem to be distributing in this country, nobody objects to it and they are permitted to distribute them. So, why is it that recognised organised centres like these are discriminated against? I want to know also whether this move was motivated, in spite of the old history that the Minister seems to have dug up from the archives of his predecessors, whether this was motivated because of what happened in Trivandrum, where the Soviet Union tried to open a centre without the permission of the government of India, a permission, which I do not know why, was not given, but nevertheless it was done without the permission of the Government of India and it was, therefore, rightly brought to the notice of the Government, fortunately, because a slab fell down killing some people. It is really shameful. When the Soviet Union commits a fault and breaks the law, who is penalised? The Americans. This is what I call the socialistic justice of the Indira Government.

SHRI DINESH SINGH : I do not think it is very much necessary for me to contradict the views expressed by my hon. friend, Shri Piloo Mody, because the House has already reacted to his statement about the need for foreign cultural centres to maintain and keep up the thousands of years old culture and civilisation of this country. So far as the question of discrimination is concerned, the effort is not to discriminate but to remove any discrimination that may have existed in the past. Another very interesting thing came from the lips of my hon. friend. He asks: why are you penalising the United States? Have the United States set up these cultural and information centres for their ends or for ours? First of all, he says that they are being used by our hungry people.

SHRI PILOO MODY : Hungry for knowledge; not for food.

SHRI DINESH SINGH : I do not know for whose benefit these centres are being operated for ours or theirs. Therefore, I would not go into that detail any more. So far as our move is concerned, I may assure the hon. Member that we do

[Shri Dinesh Singh]

not have to get the motivation from outside. We function according to what we consider is in the national interest.

SHRI PILOO MODY : If I may be permitted to say so, the Minister has relied on cheap patriotic jibes in order to try to answer my questions. I asked him whether he had closed his mind to contacts from abroad. His own statement says that he has not. Let him prove that he means what his statement says. Secondly, I want to know whether this was motivated by what happened at Trivandrum or is this a new policy that the Government of India has enunciated.

SHRI DINESH SINGH : I was trying to trade to course of history of 15 years, if the hon. Member had taken the trouble of listening to the statement I have made. We started considering this issue in 1953 and in 1954 we came to some decisions. Then, from time to time, we have reviewed this. We felt that in our national interest this will be the right course to take. It has nothing to do with any motivation from anywhere else. Of course, the raising of the question of the Soviet centre by hon. Members here highlighted the issue.

SHRI S. S. KOTHARI (Mandsaur) : Is there any evidence that it was a centre of espionage? You should throw light on that.

SHRI S. K. TAPURIAH (Pali) : Sir, there is a saying in Hindi which, when translated into English, runs like this.

SHRI DINESH SINGH : Say it in Hindi.

SHRI S. K. TAPURIAH : If a cat does not drink milk, it spills it. Because the USSR Embassy did not succeed in its nefarious and illegal designs of constructing the cultural centre at Trivandrum in spite of the assurance reported, and admitted in parts by the Minister himself, to have been given by the External Affairs Secretary, they put pressure on this Government to close down all other centres where embassies did not have consular or trade offices. I would not at this stage take the line; as my hon. friend, Shri Piloo Mody said, although the

Minister left one point in doubt, that these centres run by the Americans or others were helping the country.

In one way I am happy that this action has been taken, because this would probably teach the Americans and American Ambassador here a lesson that they should not go all out to support the Prime Minister and her colleagues the way they have been doing and that all they would get for it is a kick in their pants. It is very right that it is given to them.

But on the grounds of rules and clear decisions by Government, the Minister mentioned—he quoted the 1954 rule—that only those centres which had been built unauthorisedly or without any specific permission would be closed down. May I know from him how many, of the total number of such centres operating in the country, have been built without any authority or specific permission from the Government, to which country they belong and where they are situated?

May I also know from the Government whether it is not a fact that they issued a notice to all the embassies on the 10th February to give replies about the various data asked for within a specific period of 30 days? What transpired within this week that they did not wait for the expiry of the term of 30 days given and took a decision to clamp this down?

Finally, I would like to know from the Minister the Government's attitude towards the numerous so-called friendship and cultural organisations, multi-country and by-country, that operate in various States and about which specific information is available that many of them, during the last several years, have not complied with the rules of Societies Registration Act and have not filed their annual returns and accounts. What action are you going to take regarding them? Or, by closing down these centres are you going to encourage such nefarious activities in the form of organisations which violate the law of the land?

SHRI DINESH SINGH : The hon. Member took the opportunity of his presence in this august House to say that because we

arc closing down these centres the United States Ambassador should not support the Government.

SHRI S. K. TAPURIAH : He deserved the kick that you gave. Let the world know that friendship with you will never pay.

SHRI DINESH SINGH : I hope, he was not pleading that because they are pleading their case the support should go to them.

SHRI RANGA (Srikakulam) : We are not pleading their case. We are pleading nobody's case except the country's case.

SHRI DINESH SINGH : Otherwise, this was quite irrelevant. As to the question whether this relates to any centre for which earlier permission may or may not have been given, this relates to all centres run by foreign missions whether permission for them was earlier available or not. All are required to be closed within a period of three months.

Regarding the two notices to which my hon. friend referred, the first notice really asked information from all the missions. Because the notice could not go out in time, we felt that we should give as long a notice as possible to the missions that they will have to close these down—it was our intention even earlier—and that is why we sent the second circular even without waiting for their reply to the first one.

Regarding the friendship organisations, if they have not complied with any rules in the land, I am sure that there are remedies for that and those remedies should be sought. We are not permitting any friendship organisations nor are we wanting to interfere in the promotion of friendship with countries. The hon. Member might bear in mind that we are not closing down cultural centres all over the country. Where a country has a diplomatic mission or a Consular mission or a Trade mission, they would be entitled to have these cultural centres. But we would not wish to see their proliferation, all over the country.

SHRI JAIPAL SINGH : (Khunt) : Sir, on a point of clarification...

MR. SPEAKER : Mr. Jaipal Singh your name is not in the list.

SHRI S. K. TAPURIAH : He has not given the figures of those centres which have been put up unauthorisedly and without any permission of the Government.

SHRI DINESH SINGH : We are collecting the information and we shall place it on the table of the House.

SHRI JAIPAL SINGH : I want to seek a clarification on one point. I am somewhat confused.....

MR. SPEAKER : Mr. Jaipal Singh, the procedure is that only those Members whose names are there on the list can put questions. You cannot put a question.

SHRI JAIPAL SINGH : No question ; only a clarification.

MR. SPEAKER : No please.

श्री ऋषीचरसिंह शास्त्री (बागपत) : श्रीमन्, मैं यह मानता हूँ कि किसी भी दूसरे देश को अपने देश में ब्रे रोक टोक कोई भी कार्यवाही चालू नहीं रखने देनी चाहिए वह कोई भी देश हो। लेकिन साथ ही मैं यह समझता हूँ कि इस सरकार की आँखें पिछले साल उसी समय खुलीं जब कि त्रिवेन्द्रम में एक देश का जो सांस्कृतिक केन्द्र बनाया जा रहा था वह बिर्लिंग गिर गई और कुछ लोगों की जान चली गई, वह अखबारों में निकला और वह सवाल पार्लियामेंट में खड़ा हुआ। मैं यह पूछना चाहता हूँ कि उन्होंने जो नया आदेश दिया है और उसमें यह बताया है कि हमने जो आदेश दिया है यह फरवरी, 1954 में नेहरू जी का कोई नोट या उसके आधार पर दिया है तो सन् 54 से 16 साल तक इस मामले में क्यों वह सोते रहे और क्यों इस प्रकार की गतिविधियों को सारे देश में चालू रहने दिया। क्या सीधा अर्थ इसका यह नहीं है कि त्रिवेन्द्रम में उस इमारत के गिर जाने से कुछ लोगों के मर जाने और

[श्री रघुवार सिंह शास्त्री]

शोर शराबा मचने पर उनकी ग्राँवें खुलीं कि देश में क्या हो रहा है ?

इसके साथ ही मैं यह भी पूछना चाहता हूँ कि यह जो आप का बांडर है इससे कितने केन्द्रों पर प्रभाव पड़ेगा, किस किस एम्बेसी के कितने कितने केन्द्र कहाँ कहाँ हैं जो आपके इस आदेश से बन्द होंगे और क्या इस आदेश का असर ब्रिटिश कौंसिल पर भी पड़ेगा, मैक्समूलर भवन पर भी पड़ेगा और एलायंस फ्रेंचाइज (फ्रेंच इंस्टीट्यूट) पर भी पड़ेगा ? इस प्रकार की संस्थाएँ जो देश में एजुकेशन के नाम पर और और दूसरे नामों से चलती हैं उनके ऊपर भी क्या इसका असर पड़ेगा ? मैं समझता हूँ कि मंत्री महोदय इन सारी बातों का संतोषजनक जवाब देंगे ?

श्री विनेश सिंह : जवाब तो अवश्य देंगे, संतोषजनक कहना मुश्किल है क्योंकि वह तो माननीय सदस्य को खुद फंसला करना पड़ेगा । जहाँ तक कि यह सवाल है कि हम इतने दिन सोते रहे और अब फंसला किया, ऐसी बात नहीं है । बीच बीच में इस पर विचार होता रहा है... (व्यवधान)...

श्री रघुवीर सिंह शास्त्री : आर्डर आपने 16 साल में दिया । 16 साल तक क्यों आर्डर नहीं दिया ?

श्री विनेश सिंह : आप जवाब तो सुन लीजिए, फिर फंसला कीजिए । अभी तो मैंने शुरू ही किया है । अगर कोई एक बात हमने पहले नहीं की और सही बात आज भी की तो मेरे स्थाल में यह शिकायत की बात नहीं होनी चाहिए बल्कि माननीय सदस्य को संतोष जाहिर करना चाहिए कि हमने एक सही बात की चाहे उस में कुछ देर लग गई हो ।

दूसरी बात यह है कि कितने सेंटस हैं इसके बारे में मैं कह चुका हूँ कि मैं इसका विवरण सभा पटल पर रख दूँगा ।

तीसरी बात माननीय सदस्य ने पूछी है कि ब्रिटिश कौंसिल, मैक्समूलर भवन एलिअंस फ्रेंचाइज के बारे में क्या होगा । उस के बारे में हम विचार कर रहे हैं ।

SHRI SAMAR GUHA (Contal) : I welcome the decision of the Government to close down the Information and Cultural Centres of different Embassies in different parts of the country and also at the Capital. I feel the main concern of the Government should be not a few institutions but the activities of these institutions and the purpose of these institutions. Surely the Government must have felt that these organizations, instead of disseminating scientific and other knowledge, are using these Information centres as instruments for selling certain type of politics in our country and creating a set of stooges and puppets and un-Indian citizens. The super-power Embassies here, viz., the USA and USSR are competing with each other the USA in selling USA, that is in selling the supremacy of the American democracy and trying to create a climate of anti-Russianism, whereas the Soviet Embassy through its cultural centres is trying to sell Communism and propagate anti-Americanism and create ideological supporters in this country.

Out of these two super-powers, one of them publishes per month a weekly and its number is 5,23,006 in 14 Indian languages. It also publishes 156 features and news bulletins per month and supplies propaganda materials to different Indian languages papers—1 million pages a month. In 8 months it has brought out 2261 brochures, and one of these Embassies exported to India every year 4,970,000 items of literature. One of these Embassies published 834 items of literature of which 300 are political literature. One of these Embassies has established a Friendship Association which subsidises 53 friendship, cultural and literary centres, etc.

In view of these revealing facts that some of the super-powers are trying to sell un-Indian ideas and create un-Indian Indians in our country, I want to know from the Government whether it is true, and if so, to stop infiltration of these anti-national ideas, what effective measures the Government is

going to take to restrict these propaganda literature which want to sell their own political ideas in our country and subvert our own ideas of democratic socialism.

SHRI DINESH SINGH : *rose*—

SHRI S. M. KRISHNA (Mandya) : We do not want vague answers.

SHRI DINESH SINGH : The various thoughts.....

AN HON. MEMBER : Stray thoughts.

SHRI DINESH SINGH : ...the hon. Member mentioned were taken into consideration when we arrived at a decision about the Information Centres that had been set up in different parts of the country.

Regarding the publications, my colleague, the Minister for Information and Broadcasting would be applying his mind. May I say that we are aware of the fact that some of these literature which get around are not very desirable? But at the same time, we have to be careful to see that it does not appear that we are placing any curbs on the freedom of ideas that we have in this country and the circulation of thoughts. Therefore, we have to consider and do it in a manner in which we are able to see that too much undesirable activities do not take place and yet it is not felt that we are in any way trying to restrict the freedom to publish ideas and circulate them even though those ideas are not in conformity with ours.

SHRI SAMAR GUHA : Sir, I had put a specific question to the Minister. He has not given a specific answer to that.

श्री कंबर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं सरकार के इस निर्णय का स्वागत करता हूँ जिसमें उन्होंने कहा है कि जहाँ जहाँ उनके ट्रेड या कौन्सिल के आफिसिज होंगे, वहीं पर कल्चरल सेंटर बनना चाहिये। मैं श्री मोदी की इस बात से बिलकुल सहमत नहीं हूँ कि इन कल्चरल सेंटरों ने लोगों की बहुत सेवा की है। इन सेंटरों में सिवाय अपने प्रोपेगण्डे के कल्चर का काम बहुत थोड़ा हुआ

है। मैं सरकार से पूछना चाहता हूँ कि आज 17 साल के बाद इतनी तेजी से जो आपने कदम उठाया और जिसमें यह कहा कि तीन महीने के अन्दर ये सेंटरों बन्द हो जाने चाहियें, इसकी तह में क्या प्रोवोकेशन था, क्या रेशनल था? आपने 1954 के बाद केवल एक बार 1965-66 में एक सफ़ुलर निकाला था, उसके अलावा आपने कोई कार्यवाही नहीं की—यह चार्ज मैं सरकार पर लगाता हूँ।

इसलिये अध्यक्ष महोदय, मैं पूछना चाहता हूँ कि इसके पीछे क्या रेशनल था? क्या आपने इन कल्चरल सेंटरों की एक्टिविटीज के बारे में कोई जांच कराई है और क्या आपके पास यह रिपोर्ट आई है कि इनकी एक्टिविटीज देश के विरुद्ध होती है, राष्ट्र के विरुद्ध होती है? अगर कोई जांच कराई है तो मैं जानना चाहता हूँ कि उसकी रिपोर्ट क्या है और इनमें से कौन कौन से कल्चरल सेंटरों हैं जो राष्ट्र विरोधी काम करते हैं?

तीसरी चीज—नया यू० एस० ए० के एम्बेसेडर ने यह कहा है कि हमारी केन्द्रीय सरकार उनको यह विश्वास दिलाती रही है कि उनके जो सेंटर 1953-54 के पहले के बने हुए हैं, उनके खिलाफ कोई कार्यवाही नहीं की जायगी और यह निर्णय आगे के लिये लागू किया जायगा। इस प्रकार का आवेदन-पत्र उनकी तरफ से हमारी वाशिंगटन एम्बेसी को भी मिला है और यहाँ भी मिला है—इस सम्बन्ध में भी मैं सरकार का स्पष्टीकरण चाहता हूँ।

आखरी बात—मैं यह कहना चाहता हूँ कि यह चीज तो अच्छी है कि आपने दरवाजे बन्द कर दिये, लेकिन जो दूसरे दरवाजे खुले हुए हैं, जैसे इण्डो-सोवियत फ्रेंडशिप कल्चरल सोसायटी के नाम से जो संस्था खुली हुई है जो स्पार्शिंग का काम करती है, स्वाएनेज के लिये रिक्रूटिंग

[श्री कंवर लाल गुप्त
सेन्टर्स हैं, उनके खिलाफ आपने क्या कार्यवाही
की है ?

SHRI H. N. MUKERJEE (Calcutta—North-East) : Sir, my friend has just said something in regard to a particular society. It is not represented here. You cannot find any proof that it is a centre for spies. What kind of ethics, what kind of Parliamentary manners or regulations are being observed here ? Why this kind of derogatory statement should be allowed to pass muster ? You have to regulate the debate.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मैंने जो कहा है, उसको मैं साबित कर सकता हूँ.....

SHRI H. N. MUKERJEE : It is the Speaker who has to regulate the debate. Mr. Kanwar Lal Gupta is not the Speaker.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मैं इसको साबित कर सकता हूँ। आपकी सरकार को मालूम होना चाहिये कि उन्होंने एक एड-वर्टिसमेंट दिया है, जिसे मैंने सरकार को लिखकर भेजा है, जिसमें यह कहा गया है कि यू०एस०एस०आर० की यूनिवर्सिटी में.....

श्री अटल बिहारी बाजपेयी (बलरामपुर) : लुमुम्बा यूनिवर्सिटी में।

श्री कंवर लाल गुप्त : जी हाँ, लुमुम्बा यूनिवर्सिटी में उन्हीं लोगों को दाखला मिलेगा जो इस सोसायटी के मेम्बर होंगे और जिनको यह सोसायटी रिकमेंड करेगी : क्या यह हमारे कान में, इन्टरनल मामलों में इन्टरफियरेंस नहीं है और उसकी वकालत मेरे लायक बुजुर्ग और दोस्त कर रहे हैं। मुझे इस बात का बड़ा दुःख है।

SHRI H. N. MUKERJEE : Are you there just to keep quiet, Sir ? Are we here to listen to statements made by any particular obnoxious Member of this House and not to what you say ? I rise on a point of order, Sir. Is this the way in which we are expected to behave ?

MR. SPEAKER : I said it is much better if the hon. Member were to avoid such references.

SHRI H. N. MUKERJEE : Is this the way in which debates are to be conducted in this House ?

SHRI KANWAR LAL GUPTA : Let there be CBI enquiry ; let there be a Government enquiry, into the whole thing. I will give proof for that. Let there be a CBI enquiry.

SHRI VASUDEVAN NAIR (Peer-made) : I would like to submit... ..

SHRI KANWAR LAL GUPTA : Let there be an enquiry by the CBI. Let us have a CBI enquiry.....

SHRI VASUDEVAN NAIR : In order to substantiate his point, Shri Kanwar Lal Gupta said in the matter of selection of students to the Lumumba University that one of the conditions was that the students should be members of the.....

SHRI ATAL BIHARI BAJPAYEE : Is this a point of order.

SHRI PILOO MODY : We do not want explanations from him, but we want replies from the hon. Minister.

SHRI VASUDEVAN NAIR : Some of us are proud to say that we are members of that society.

SHRI ATAL BIHARI BAJPAYEE : Hell with that society.

SHRI VASUDEVAN NAIR : We are proud to say that we are members of that society.

SHRI BALRAJ MADAOK : (South Delhi) : We have also a right to say that that society is indulging in anti-Indian activities.

SHRI VASUDEVAN NAIR : Kindly hear me. The Government of India have... (Interruptions).

SHRI KANWAR LAL GUPTA : Let me complete my question.

मेरा एतराज केवल सोवियट रूस के बारे में ही नहीं है, सारी इम्बेसीज की कल्चरल सोसायटीज के बारे में है। जैसे कि जर्मन डिमोक्रेटिक रिपब्लिक है और दूसरे हैं तो उनको रोकने के लिए सरकार क्या कर रही है ?

SHRI VASUDEVAN NAIR : It was only with your permission that I have begun to speak, and you have to give me protection to complete my statement. I want to state that the Ministry of Education of the Government of India has allowed the Indo-Soviet Cultural Society to recruit students on that basis. That is what I have to submit.

SHRI KANWAR LAL GUPTA : Are Government prepared to have an inquiry into this. (Interruptions)

SHRI YOGENDRA SHARMA : (Begusarai) : Can they stop Indo-Soviet friendship ?

SHRI S. K. TAPURIAH : If they do anti-national things.

SHRI YOGENDRA SHARMA : No power on earth can stop Indo-Soviet friendship. They are reactionaries who do not want Indo-Soviet friendship. They have no power to stop Indo-Soviet friendship. They are enemies of the Soviet Union ; they are enemies of socialism, and they want to put a stop to Indo-Soviet friendship. That can never happen, (Interruptions). They are American agents. They are enemies of friendship.....(Interruptions).

SHRI SAMAR GUHA : All these people want friendship of different countries, but without the friendship of the Indian people. That is the tragedy of it. They do not want friendship with the Indian people. They want friendship of America ; they want friendship of Russia and they want friendship of China, but not the friendship of the Indian people. That is the tragedy of the situation. We want friendship of the Indian people. We say Indian people; Indian people, and India, India and India.

SHRI JOGENDRA SHARMA : The Indian people will have friendship with all these peoples of the world, but not with the enemies of the people. All the peoples of the world are our friends. But the enemies of the people are our enemies. (Interruptions)

SHRI HEM BARUA (Mangaldai) : May I submit that you should set up a healthy precedent ? (Interruptions)

SHRI YOGENDRA SHARMA : Indo-Soviet friendship *zindabad*: Indo-Soviet friendship *zindabad* !

श्री हुकम चन्द कछवाय (उज्जैन) : रूस मुर्दाबाद, चाइना मुर्दाबाद ।... (व्यवधान) ...

SHRI HEM BARUA : May I submit that you should set up a healthy precedent in this House. Whenever there is a calling attention notice, the matter should be placed before the House and then you should allow questions to be put.

If there are any objectionable remarks, then it is for you to point out and check the Member... (Interruptions)

SHRI D. N. PATODIA (Jalore) : On a point of order, I want your ruling on the point whether any Member of the House is entitled to raise a slogan in the House and say 'Indo-Soviet friendship *zindabad*' ? Can any Member raise such a slogan on the floor of the House ? If he is not entitled, then that must be expunged. I want your ruling on this.

SHRI YOGENDRA SHARMA : Friendship with the Soviet Union is part of our foreign policy. It is only those people who are enemies of our foreign policy who object to that slogan.

श्री कंवर लाल गुप्त : हम इन्डो सोवियट दोस्ती तो चाहते हैं लेकिन जासूसी नहीं चाहते हैं ।... (व्यवधान) ...

श्री योगेन्द्र शर्मा : जासूसों के जासूस कंवर लाल गुप्त ।

SHRI HEM BARUA : It pains me to say that Parliament has been reduced to a mockery. (Interruptions)

SHRI D. N. PATODIA : I want your ruling on my point of order.

SHRI S. K. TAPURIAH : Down with the Soviet Agents !

SHRI PILOO MODY : All those Soviet Sputniks sitting on the Treasury Benches.

SHRI YOGENDRA SHARMA : The sputnik will break his head.

SHRI PILOO MODY : Now, we have been threatened that even our heads will be broken.

SHRI YOGENDRA SHARMA : This is a friendly threat.

SHRI PILOO MODY : These puny little miserable agents have started threatening us with breaking our heads. If I cannot seek protection from you, then at least you have to allow me to voice my indignation at having to listen to these puny spies from abroad and their agents on the Treasury Benches, these Soviet sputniks, who have sold our country to the Soviet Union.....

MR. SPEAKER : I will consider whether these undesirable remarks should be expunged.

SOME HON. MEMBERS : We would not allow our country to be sold to the Soviet Union.

SHRI KANWAR LAL GUPTA : Let the hon. Minister reply to my question.

MR. SPEAKER : He has said that he has already replied to the question.

श्री दिनेश सिंह : जहाँ तक पहले सवाल का सम्बन्ध है कि इसमें बहुत देरी हुई तो यह जाहिर है कि देरी हुई लेकिन जब भी कभी हमने कोई सही निर्णय किया उसके लिए मैं समझता हूँ माननीय सदस्य और उनके साथियों

को चाहिए कि सरकार को बघाई दें ।... (व्यवधान).....

जहाँ तक दूसरे सवाल का सम्बन्ध है कि इसके बारे में कोई जांच की गई थी या नहीं, हमने कुछ जांच करवाई थी यह जो कल्चरल सेन्टर और इन्फार्मेशन सेन्टर वगैरह काम करते हैं तो उसके बारे में रिपोर्ट अच्छी नहीं आई है ।... (व्यवधान).... हम उसको सभा-पटल पर नहीं रख सकते हैं ।... (व्यवधान)....

SHRI S. K. TAPURIAH : Let him substantiate it and let him justify it. We want to know what the contents of the report are.

SHRI S. S. KOTHARI : What are the contents ?

SHRI RANGA : Does he say that in the public interest he is not prepared to lay it on the Table or it is a matter only of his personal subjective satisfaction ?

SHRI DINESH SINGH : Yes, it is in the public interest that it cannot be done. This has been discussed before. (Interruptions).

MR. SPEAKER : What are all these remarks being made ?

This is not desirable.

श्री दिनेश सिंह : माननीय सदस्य ने फ्रैंडशिप सोसायटी के बारे में कहा था । मैं समझता हूँ कि इसके बारे में काफी बहस हो चुकी है, काफी चर्चा हो चुकी है और उसके बाद मुझे इस पर कुछ कहने की जरूरत नहीं रहती ।

SHRI KANWAR LAL GUPTA : What about the assurance given to the US ambassador ? Let him clarify the position.

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । बावजूद इसके कि हम लोगों ने बार बार मांग की श्री चव्हाण से,

लेकिन उन्होंने रिपोर्ट नहीं रखी फारेन मनी के बारे में। अब विदेश मंत्री कह रहे हैं कि जो कल्चरल सेन्टर्स हैं उनके बारे में जो जानकारी मिली है वह भ्रष्टाचारी नहीं है। उन्होंने कोई कारण नहीं बतलाया कि वह सदन के सामने रिपोर्ट क्यों नहीं रखते। श्री रंगा ने जब सवाल उठाया तो मंत्री महोदय ने जवाब में इतना ही कहा कि बहुत बहस हो चुकी है। मैं जानना चाहता हूँ कि क्या आप डाइरेक्शन देंगे कि जो कल्चरल सेंटर्स चल रहे हैं उनके बारे में प्राप्त जानकारी को सदन पटल पर रखा जाय ?

SHRI S. K. TAPURIAH : This is the unanimous demand of the House. There is not a single dissentient voice.

SHRI PILOO MODY : The Home Minister had promised to inquire into the use of foreign money in the elections. An inquiry was made and a report prepared. But to this day he has not had the courage to lay it on the Table of the House.

MR. SPEAKER : When he says he cannot disclose it in the public interest, I cannot compel him.

SHRI S. K. TAPURIAH : We represent the public.

MR. SPEAKER : I cannot compel him if he says it is in the public interest not to disclose it.

SHRI RANGA (Srikakulam) : It is a matter of shame to plead this excuse,

श्री रवि राय : अध्यक्ष महोदय, हाउस की यह प्रक्रिया है कि क्या पब्लिक इंटेरेस्ट के खिलाफ है, यह बतलाना चाहिये। लेकिन मंत्री महोदय ने कोई कारण नहीं बतलाया है। इसके बारे में हम आपका प्रोटेक्शन चाहते हैं।

श्री विनेश सिंह : माननीय सदस्य ने सवाल पूछा था कि अमरीका के राजदूत ने कहा है कि उनको इसके बारे में पहले इजाजत मिली थी। मैंने कहा कि जब यहाँ पर उन्होंने हम से

कुछ नये सेंटर्स खोलने की बात की थी तो हमने कहा था कि हम कुछ दिनों के लिये उसको खोलने की इजाजत दे रहे हैं और हम इस मामले पर गौर करेंगे। ऐसा कोई आश्वासन नहीं दिया गया था कि यह स्थायी रूप से यहाँ रहेंगे। यह कहा गया था कि अगर वह एक या दो सेंटर्स खोलना चाहते हैं तो उनको खोल सकते हैं, लेकिन पूरी नीति के बारे में हम विचार कर रहे हैं। नये सेंटर्स और जो पहले से खुले हैं उन सब के बारे में हम कोई नीति बनायेंगे।

श्री रवि राय : मेरे प्वाइंट आफ ऑर्डर का कोई जवाब नहीं मिला। मैंने आप से निवेदन किया था**

MR. SPEAKER : Can he quote any rule under which I am entitled to ask him to disclose it in public interest ?

श्री रवि राय : आप एन्टाइटल्ड हैं।

MR. SPEAKER : I do not think so. I have no power to compel him. I can only ask him in my chamber what is the public interest, and if I am satisfied, I can let it be known to members. But not here in this way. There is unnecessary heat over this. I am sorry that so many remarks against each other were made which were not desirable. Rather I have to expunge some of them.

AN HON. MEMBER : Please do it.

SHRI PILOO MODY : This expunging is a very bad habit.

MR. SPEAKER : They will have to be expunged.

SHRI PILOO MODY : Whose delicate constitution is being upset ?

SHRI CHENGALRAYA NAIDU (Chittoor) : The House has got the power to withhold his salary till he places it on the Table.

MR. SPEAKER : Papers to be laid on the Table.

श्री कंबरलाल गुप्त : कल्चरल सेंटरों के बारे में रिपोर्ट तो रखी जानी चाहिये ।

SHRI SAMAR GUHA : On a point of order. I had risen many times before.

Mr. SPEAKER : No, no.

श्री यज्ञ दत्त शर्मा (अमृतसर) : अध्यक्ष महोदय, मैंने एक ध्यान आकर्षण प्रस्ताव भेजा था। मेरा कहना है कि फ़ीरोजपुर डिवीजन के मास्टर इसलिए हंगर स्ट्राइक पर बैठे हुए हैं कि उनके साथ अन्याय हो रहा है। रेलवे विभाग ने कर्मचारियों के साथ बैठ कर समझौता किया। उस समझौते के किरूद्ध इस विभाग के अन्दर स्टेशन मास्टरों के साथ अन्याय किया जा रहा है। उनके जो ग्रेड तय किये गये थे उनकी पूर्ति नहीं की जा रही है। मैं चाहता हूँ कि रेलवे मंत्री इसमें हस्तक्षेप करें और कर्मचारियों में जो असन्तोष है उसको दूर करें।

SHRI SAMAR GUHA : I rise on a point of order. I do not know how I can be debarred.

MR. SPEAKER : I have to warn you that you should not say that it is a point of order and then make a speech. What is the point of order ?

SHRI SAMAR GUHA : I do not know why you are today taking up that attitude when the other friends were raising so many things in the name of point of order.

हमारे सदन को अधिकार है और आप उसके अधिकारों के कस्टोडियन है। यहाँ पर साजिश भी बात कही गई है। मंत्री महोदय ने कहा कि साजिश के बारे में कल्चरल सेंटर के सम्बन्ध में जो रिपोर्ट आई है वह अच्छी नहीं है। उसकी रिपोर्ट को न रखना सदन का अपमान है। मैं आप का ध्यान आकर्षित करना चाहता हूँ कि मंत्री महोदय को सदन का अपमान करने का, उसकी बेइज्जती करने

का कोई अधिकार नहीं है। मैं आपसे निवेदन करता हूँ कि

You should defend the Honour, dignity and the rights of this House and its members. No member has the right to say that. It is not in the interests of the public. I want to know your opinion about it.

SBRI S. K. TAPURIAH : Rule 368 says :

"If a Minister quotes in the house a despatch or other State paper which has not been presented to the House, he shall lay the relevant paper on the Table."

He says it is not in the public interest to disclose it. Would you send for the papers and study them ? If you are satisfied, then we will accept it.

MR. SPEAKER : I have already made this observation a little ago that I can not compel him, but I can ask him to show the relevant papers in my chamber.

श्री अटल बिहारी वाजपेयी : एक बात आप और देख लें। उन्होंने कहा कि कुछ सेंटर्स के बारे में खराब रिपोर्ट्स मिली हैं, लेकिन सेंटर्स को वह जारी रख रहे हैं। अगर रिपोर्ट खराब है तो कोई सेंटर कैसे रखा जा सकता है ?

MR. SPEAKER : I cannot compel him, I have no powers, but I shall look into the public interest aspect of it.

श्री कंबर लाल गुप्त : सदन को भी तो पता लगना चाहिये ।

अध्यक्ष महोदय : एक बात मेरी भी मान लीजिये। अगर हमें इसी तरह से हाउस चलाना है कि जो जैसा कहना चाहे कहता चला जाय और मैं यहाँ वेबस बँटा हर एक की तरफ देखता रहूँ, तो मेरे यहाँ बैठने की कोई जरूरत नहीं है।

श्री कंवर लाल गुप्त : बहुत फायदा है।

श्री रवि राय : प्राय हमारे कस्टोडियन हैं।

अध्यक्ष महोदय : मैं सीरियसली सोच रहा हूँ कि मेरे यहाँ बैठने का क्या फायदा है। यहाँ अपने दोस्तों से भी झगड़ा होता है। किसी को कुछ कहना होता है तो कह देता है और उस को तसल्ली होती है कि चलो पालियामेंट्री सिस्टम की सेवा हो रही है। यह जो पालियामेंट्री सिस्टम की सेवा वह कर रहे हैं वह उन को काबिल फख्र मालूम होता है। लेकिन मुझे बड़ा अफसोस होता है जब मैं देखता हूँ कि म.ननीय सदस्य इस तरह से करते हैं। ऐसी बात नहीं करनी चाहिये जिससे दूसरों का दिल दुखो हो। इसके बगैर भी काम चल सकता है। इतने नजदीक लोग बैठते हैं फिर भी आपस में एक दूसरे को ऐसी बातें कहते हैं। यह बहुत बुरी बात है। इस तरह से कभी पालियामेंट्री डिमा-क्रेंसी नहीं चल सकेगी। मैं कुछ दिनों से बड़ी गम्भीरता से विचार कर रहा हूँ कि हम इसको चला सकेंगे या नहीं, लेकिन सिवा परमात्मा से प्रार्थना करने के और कोई चारा नहीं है।

12.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS, 1968

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On Behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India for the year 1968. [Placed in Library. See No. LT-2599/70]

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : On behalf of Shri Bhagwat Singh Azad, I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1969, published in Notification No. G. S. R. 11 in Gazette of India dated the 3rd January, 1970 under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-2600/70]

PAPERS UNDER WAREHOUSING CORPORATIONS ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2241 in Gazette of India date the 17th January, 1970, under sub-section (3) of section 41 of Warehousing Corporations Act, 1962.

(2) A copy of Notification No. G.S.R. 2772 (Hindi and English versions) published in Gazette of India dated the 20th December, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2601/70]

(3) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay for the year 1968-69 along with the Audit Accounts and the comments for the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956, [Placed in Library. See No. LT-2602/70,]